COURT-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

**Mentiong** 

C.P. No. 46 /2006 I.A. 40/2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari 2. Hon'ble Member (T) Shri Santanu Kumar Mahapatra

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th October, 2016, 10.30 A.M

Name of the Company		Shri Ashok Mettal &	Anr.	
		-Versus-		
		Uniworth Resorts Lt	d. & Ors.	
-	Under Section	397/398	- 12 A B B B B B B B B B B B B B B B B B B	
SI.	Name & Designation of Authorized		Appearing on behalf	Signature with date
No.		ive (IN CAPITAL	of	orginatar o when date
	LET	ITERS)		
1>	SWARAJ	SHAW, ADV.		
2)	TITASH ,	MUKHERJEE	Petitionery S	wary Shaw
	SURVCHI	ADV.		H10/16

ORDER

The Ld. Lawyer on behalf of the petitioner is present.

The matter is put up on mention.

The Ld. Lawyer of the petitioner submitted that the interim order passed on 14-07-2014 is not continued vide order dated 21-9-2016 due to certain inadvertence. Hence, prayed for continuation of the interim order granted on 14-7-2014.

Heard; the prayer is allowed. The interim order passed on 14-7-2014 is extended till further order.

Accordingly, IA No. 40/2016 is disposed of.

SANTANU KUMAR MIAHAPATRA MEMBER (T) MANORAMA KUMARI MEMBER(J)